

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:135

ANSWERED ON:29.07.2015

Violation of UN Resolution

Rao (Avnithi) Shri Muthamsetti Srinivasa;Vellaigounder Shri Elumalai

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India has raised its concerns over release of mastermind of Mumbai terrorist attack at International Fora and United Nations and if so, the details thereof and if not, the reasons therefor;
- (b) whether the release was in violation of the UN resolution on terrorist organisations and groups and if so, the details thereof;
- (c) whether China has blocked India"s move in the UN demanding action against Pakistan on the release of the mastermind of Mumbai terrorist attack and if so, the details thereof;
- (d) whether India has raised the issue with China and if so, the details thereof and the reaction of China thereon; and
- (e) the action taken or the strategy adopted by the Government to address the issue?

Answer

THE MINISTER OF EXTERNAL AFFAIRS
(SHRIMATI SUSHMA SWARAJ)

(a) to (e) A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 135 REGARDING "VIOLATION OF UN RESOLUTION" FOR ANSWER ON 29.07.2015

(a) & (b) Yes, Sir. Government of India has taken up this matter with the UN Security Council 1267/1989 Al-Qaida Sanctions Committee, highlighting that the release of Zaki-ur-Rehman Lakhvi, who is a listed terrorist under this Committee against a bond constitutes a violation of the UNSC Sanctions regime (which provides for asset freeze, travel ban and arms embargo). The Government has requested the Committee to take appropriate action in the matter.

(c) It is understood that there was no consensus in the Committee on the request made by Government of India. As per the guidelines, the Committee takes its decisions by consensus. The Committee's proceedings are confidential and not shared officially with non-members. The Committee comprises all 15 members of the UN Security Council.

(d) & (e) Government of India is pro-actively engaged with the Chair and the Members of the 1267 Committee, seeking their support in addressing the issue of terrorism and violation of UN sanctions regime. In the case of China, this matter has been taken up at the highest level. China has conveyed that it opposes terrorism in all its forms and manifestations.
